15.16 bre.

CENTRAL BOARD OF DIRECT TAXES
(VALIDATION OF PROCEEDINGS)
BILL\*

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI VIDYA CHARAN SHUKLA): I beg to move for leave to introduce a Bill to provide for validation of certain proceedings in relation to direct taxes and for matters connected therewith.

भी शिव चन्द्र भा (मधूबनी): अध्यक्ष महोदय मैं इस विधेयक के इन्टोडक्शन का विरोध करता है। आप देखेंगे कि इसका शीर्षक है : The Central Board of Director Taxes (Validation of Proceedings) Bill, 1970. पहला जो विधेयक है उसके rule 4 of the Central Direct Taxes (Regulation of Tranof (Business) Rules. 1964 उसमें ये संशोधन लाते हैं कि श्रगर नोटिस दी जाती है और वह सेन्ट्रल गवर्नमेंट से फार्मली एप्रब्ड नहीं है तो भी उसकी नोटिस बरकरार रहेगी. इनवैलीड नहीं की जायेगी कोर्ट में। ये कहते हैं कि ऐसान करने से बहुत घाटा होगा। ये बोर्ड भाफ डायरेक्ट टैक्सेज को रेगुलेट करना चाहते हैं।

भ्रम भ्राप संविधान को देखिये। भ्राटिकिल 110 में हैं:

"For purposes of this Chapter, a Bill shall be deemed to be a money Bill if it contains only provisions dealing with all or any of the following matters, namely:—

(a) the imposition, abolition, remission, alteration or regulation of any tax;"

रेगुलेशन झाफ टैक्सेज की बात 110 में झा जाती है। उसी रेगुलेशन झाफ टैक्स के लिए ये संशोधन ला रहे हैं। 110 के मताहयत यह मनी बिल हो जाता है। बौर जब मनी बिल हो गया तो 117 के मातहृत राष्ट्रपति की रैक्मेंडेशन उसके इन्ट्रोडक्शन के लिए जरूरी हो जाती है। चूंकि राष्ट्रपति की रेक्मेंडेशन नहीं है इसलिये मैं इसका विरोध करता हूँ।

प्रध्यक्ष महोदय: इसमें राष्ट्रपति की • रेक्मेंडेशन है। 16 तारीख की बुलेटिन प्राप देखिये।

SHRI BENI SHANKER SHARMA (Banka): Sir, I also stand to object to the introduction of this Bill. I agree with Mr. Shiva Chandra Jha and I will submit that this is a Money Bill...

श्री शिव चन्द्र भा: ग्रध्यक महोदय, इस में फाईनेशियल मेनोरेंडम भी नहीं है, उसका भी होना जरूरी है।

SHRI BENI SHANKER SHARMA:... and it lacks in financial memorandum as well. There is no financial memorandum attached to this Bill. Now, I do not understand as to what is the hurry about introduction of this Bill on this last day of the session.

The Minister has sought your permission under Direction 19B of the Directions of the Speaker wherein it is said:

"No Bill shall be included for introduction in the list of business for a day until after copies thereof have been made available for the use of members for at least two days before the day on which the Bill is proposed to be introduced:"

Then, it goes on to say:

"Provided further that in other cases, where the Minister desires that the Bill may be introduced earlier than two days after the circulation of copies or even without prior circulation, he shall give full reasons in a memorandum for the consideration of the Speaker explaining as to why the Bill is sought to be introduced without making available to members copies thereof in advance, and if the Speaker gives permission, the Bill shall be included in the list of business for the day on which the Bill is proposed to be introduced."

<sup>\*</sup>Published in the Gazette of India Extraordinary Part II, Section 2, dated 18.12.70.

MR. SPEAKER: This is just introduction.

SHRI BENI SHANKER SHARMA:
I would like to know whether you are
satisfied that circumstances do exist for the
introduction of this Bill. My submission
in that such circumstances do not exist.

MR. SPEAKER: There is no harm. It is just introduction,

SHRI BENI SHANKER SHARMA: My submission is that it is a new addition to the taxation laws. It is the considered policy of the Government that so far as taxation laws are concerned, there should not be any frequent amendments and this is an indirect amendment. After all, what for this amendment in the shape of new Act is being made? By this we will be by passing the decision of a High Court. If some great principle is involved, I can agree to such a procedure to some extent, but, so far as taxation laws are concerned, we have got to be practical. It is due to the sheer negligence of the Ministry that the permission was not given to the particular officer to sanction the issue of notices under Sec. 148 of the Income Tax Act and for that matter the Courts should be by passed or the assessees made to suffer.

And then what is the amount that this new law will bring to the Exchequer? How much loss of money is involved if the Government abides by the decision of the High Court? The Minister has said that it is very difficult to estimate the loss, but I submit this is very wrong and vague way of telling things. He can just find it out and unless and until he can give us as to how much loss will be incurred, no permission should be given by you. Otherwise, I submit it will simply be a source of harassment to both the assessees and the assessors. Unless the loss of tax involved is sufficiently enormous, there should not be any new addition to the taxation laws.

SHRI VIDYA CHARAN SHUKLA: No expenditure is involved in passing this Bill, Sir.

MR. SPEAKER: So sorry. I do not accept the objections.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for validation of certain proceedings in relation to direct taxes and for matters connected therewith."

The motion was adopted.

SHRI VIDYA CHARAN SHUKLA:
Sir, I introduce\* the Bill.

MR. SPEAKER: We have already exceeded time and we ought to have taken up the Private Members' Business. We will skip over item No. 26. We will now take up item No. 27. It is just for reference to Select Committee. Shri Pant,

## CODE OF CRIMINAL PROCEDURE BILL

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS, AND MINISTER OF STATE, DEPARTMENTS OF ELECTRONICS AND SCIENTIFIC AND INDUSTRIAL RESEARCH (SHRI K. C. PANT): I beg to move:

"That this House do concur in the recommendation of Rajya Sabha that the House do join in the Joint Committee of the Houses on the Bill to consolidate and amend the law relating to Criminal Procedure, made in the motion adopted by Rajya Sabha at its sitting held on the 15th December, 1970 and communicated to this House on the 15th December, 1970 and do resolve that the following 30 members of Lok Sabha be nominated to serve on the said Joint Committee, namely:—

- (1) Shri Sardar Amjad Ali
- (2) Shri S. C. Besra
- (3) Shri Tulsidas Dassappa
- (4) Shri C. C. Desai
- (5) Shri Shri Chand Goyal
- (6) Shri Ram Krishan Gupta
- (7) Shri V. N. Jadhav
- (8) Shri Bhogendra Jha
- (9) Shri H. Ajmal Khan
- (10) Shri Liladhar Kotoki

<sup>\*</sup>Introduced with the recommendation of the President.